[Shri Biren Singh Engti] tions of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section *(2)* of section 3 of the All India Services Act, 1951: —

(i) G.S.R. No. 378, dated the 31st May, 1986, publishing the Indian Administrative Service (Pay) 3th Amendment Rules, 1986.

(ii) G.S.R. No. 380, dated the 31st May, 1986 publishing the Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986.

(iii) G.S.R. No. 408, dated the 7th June, 1&86, publishing the Indian Police Service (Pay) Second Amendment Rules, 1986.

(Iv) G.S.R. No. 409, dated the 7th June, 1986, publishing the Indian Police Service (Pay) Amendment Rules, 1986.

(v) G.S.R. No. 411, dated the 7th June, 1986, publishing the All India Service (Leave) Amendment Rules, 195B.

(vi) G.S.R. No. 412, dated the 7th June, 1986, publishing the Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1986.

(vii) G.S.R. No. 480, dated the 28th Juno, 1986, publishing the Indian Police Service (Pay) Third Amendment Rules, 1986.

(viii) G.S.R. No. 496, dated the 5th July, 1986, publishing the All India Services (Study Leave) Amendment Regulations, 1986.
(Place in Library. *See* No. LT-2776(86 fo_r (i) to (viii)).

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985: —

(i) G.S.R. No. 935(E), dated the 4th July, 1986, publishing the Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986.

(ii) G.S.R. No. 938(E), dated the 4th July, 1986, publishing th* Orissa Administrative Tribunal (Procedure) Rules, 1986.

[Place in Library. *See* No. LT-2775/86 for (i) and (ii)].

MESSAGE FROM THE LOK SABHA

The Lokpal Bill, 1985

SECRETARY-GENERAL: Sir, I haye to report t_0 the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha;

"I am directed to inform you that Lok Sabha, at its sitting held on the 23rd July 1986, ha_s adopted the following motion further extending the time for presentation of the Report of th© Joint Committee of the Houses on the Lokpal Bill. 1985: —

MOTION

'That this House do further extend upt_0 the last day of the last week of the Winter Session, 1986, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith?"

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

The situation arising ont of ihe continued strike by textile mill workers in Delhi since May 28, 1986

MR. CHAIRMAN: Now, we take up Calling Attention.

SHRI SHANKER SINH VAGHELA (Gujarat): Sir, I am on a point of order.

MR. CHAIRMAN: What is your point of order?

SHRI SHANKER SINH VAGHELA: Regarding Special Mentions, I would like to mention that in place . of Zero Hour, we are having Special Mentions.

MR. CHAIRMAN: Nothing can be raised now.

SHRI SHANKER SINH VAGHELA: Sir, you allow the Special Mentions now and then the Calling Attention.

MR, CHAIRMAN: All these ar* settled in the Business Advisory Committee. It cannot be raised here. ...Now Calling Attention—Shri Atal Bihari Vajpayee.

SHRI SHANKER SINH VAGHELA: Please allow the Special Mentions...

MR. CHAIRMAN: Nothing will go on record.

SHRI SHANKER SINH VAGHELA:
* * *

MR. CHAIRMAN: Mr. Atal Bihari Vajpayee is not here; Mr. Balaram is not here. (Interruptions) Mr. Mukhtiar Singh Malik.

SHRI GURUDAS DAS GUPTA (W'ist Bengal): I am here, Sir, (Interruptions)

MR. CHAIRMAN: On behalf of Mr. Atal Bihari Vajpayee. (Interruptions)

SHRI GURUDAS DAS GUPTA: My name is there in the printed list, Sir.

MR, CHAIRMAN: Your turn will come after.

***Not recorded as ordered by the Chair.

SHRI GURUDAS DAS GUPTA: This is the precedent, Sir.

SHRl A. G. KULKARNI (Maha, rashtra): Sir, I am on a point of order. With due respect to you, Sir, we have to go as per rules or as per conventions. If one is not there, the second is there. He must not have heard. I can understand that. There was a din. You should give him a chance.

MR. CHAIRMAN: You are quite right. I will do that. There was such a lot of shouting, I did not see who was getting up. If there is no shouting and if there is orderly procedure, my eyes and ears will be open. *(Interruptions).* T have my spectacles.

Now. Mr. Vajpayee, not there, Mr. Balaram, not there. Then Mr. Chaturanan Mishra, not there. Yen, Mr. Gurudas Das Gupta.

SHRI GURUDAS DAS GUPTA: Sir, I call the attention of the Minister of Labour to the situation arising out Of the continued strike by textile mill workers in Delhi since May 28, 1986, and the steps taken by Government to resolve the Issues involved therein.

THE MINISTER OF STATE OF THE M'NISTRY OF LABOUR (SHRI P. A. SANGMA): Sir^ on J9th Febtruary, 1986, a Sangharsh Committee of six: trade Unions gave notice of a U point charter of demands to the managements of five textile mills in Delhi, vie., Delhi Cloth Mills, Swatantra Bharat Mills, DCM Silk Mills, Birla Textile Mills and Ajudhiya Textile Mills. The demands included among others, an interim relief of Rs. IOO per month pending wage revision, neutralisation of Dearness Allowance at IOO per cent. House Rent Allowance, regularisation of badli. casual and temporary workers, reinstatement Of all workers who had been dismissed/suspencVid since 1979, ana

[Shri P. A. Sangma]

withdrawal of police cases filed against workmen from 1979 onwards. Though the Sanghrash Committee did not Ale a statement of claims, the matter was taken in conciliation by the Delhi Administration, and a number of proceedings have been held by the Conciliation Officers and the Labour Commissioner, Delhi Administration with the textile managements and tha Unions the canciliation efforts failed. Therefore, a series of rnetings were held with the parties, firstly by the Executive Councillor (Health) In Delhi Administration who is looking after labour and then by the Lt. Governor, (Delhi to explore ways of reaching a settlement. In these discussions, the managements agreed to consider the demand for interim |relief prodded the workmen were agreeable to link it with productivity. This was not acceptable to the Unions and no settlement could be reached. Tn the circumstances, those demands which were specific, and constituted industrial disputes, were referred by the Delhi Administration on 25-4-1986 for adjudication by the Industrial Tribunal, Delhi. These demands Include grant of interim relief, Dearness Allowance, House Rent Allowance, reduction in workload and regularisation of badli, casual and temporary wdrkera.

The Sangharsh Committee served a notice of strike on the managements on 12-5-1986, declaring their intention of going on strike from 28-5-1986. The Lt. Governor, Delhi personally intervened, and called a number of meetings, in an effort to settle the dispute and avert the strike. But no mutually acceptable settlement could be reached, and about 20 0no textile workers went on an indefinite strike from 28-5-1989.

Ihe membe'ra of the Sangharsh Comunitte met me from time to time and sought my intervention m the matter. Accordingly, I called a meeting of all the {parties on 19th June, 1986 to try to get the managements and the Unions resolve their differences and settle the matter amicably. The Lt. Governor, Delhi attended the meeting. The persisting differences between the managements and the Unions relate to grant of interim relief, and its linkage with productivity, and withdrawal of disciplinary cases involving workers. I appealed to both parties that efforts be continued to break the deadlock and to find a mutually acceptable solution early. The parties agreed to my suggestion that the talks be resumed. I am to inform the House that the Labour Commissioner, Delhi Administration and the Chief Labour Commissioner (Central) have held several rounds of joint and separate discussion with the managements and the unions from 19-6-1986 to 22-7-1986—actually it should be to 23-7-1986 and 24.7.1986 morning—in which the proposals put forward respectively by the parties, and the compromise formulae suggested by the Chief Labour Commissioner (Central) were considered. As a result of the deliberations, there geems to be a softening of attitude on the part of both the parties.

Here I have a slight amendment to the statement which has been circulated because we had intensive negotiations last night, I had myself been sitting in my office till 5.00 O'clock this morning, then resumed at 9.00 O'clock till I felt my office. So, I am slightly changing the last portion of my statement, which is as under:

On the basis of a final compromise formulae suggested, I expect that a settlement could be in sight at least Insofar as the NTC mill is concerned. Howevelj. the mediatory efforts in respect of the private sector textil* mills are continuing.

[Mr. Deputy Chairman in the Chair]

SHRI GURUDAS DAS GUPTA: Sir, I thank the Labour Minister for the initiative he has taken to settle the textile workers' dispute with the management and end the prolonged strike. So far as his statement is concerned, that a settlement is in sight with the NTC mills, that is also a welcome development. But, Sir, the whole thing needs to be looked into also from a different angle.

As far as I remember, the strike is on from 28th of May. That is, the strike has continued for a little less than two months. Twenty thousand workers are on strike. Five mills are closed. Of these five mills, one belongs to NTC and four belong to private owners. As far as my estimate goes, the private sector, as a result of the strike, has lost not less than six to seven crores of rupees and the NTC also, because it is in the company of the private sector, has lost not less than one crore of rupees. The most important point in this regard is, the textile workers have been agitating fo$_r$ settlement on wage increase all over- the country. Nowhere did a strike become necessary to win their demands. It is only in Delhi that strike became necessary, because the strike was imposed on the workers. Incidentally, the strike is being conducted by all the central Union$_s$ of the country.

In Bombay there has been an interim settlement because of the award given bv the Chief Minister who was. till recently. the Home Minister of India. According to the award of the Chief Minister the strike could haVe been averted. Again, in Kanpur wages of textile workers have been increased as a result of the interim award or order given bv the U.P. State Government. T supoose in Coimbatore also the strike could have been averted. Therefore. Sir, everywhere in India excent the canital, the citadel of power where the Prime Minister and the Government live and function, strike had to be resor ted to by the workers and even an interim settlement could not be found. In my opinion the strike in Delhi ia intriguingly different from the rest of the country, and this is because of the behaviour of certain departments of the Government ^chiding the Textiles Department, May I, Sir, with your permission, charge the Textiles Ministry—I do not know if anyone of them is present here in the House—that it is because Of the attitude of the Textiles Ministry in general and the Textiles Secretary in particular that a settlement is not being arrived at? Let me also mention that the Bureau of Public Enterprises is also responsible for prolonging the strike here in Delhi.

Sir, it is very interesting to nol' that our popular Prime Minister could not find time, even during a period of two months, to meet the striking workers who are living within miles from his place of residence. It is also very interesting that Rajiv Gandhi could talk to Mr. Laldenga who has been fighting with arms against our country but cor[1] not meet the striking workers. It is also very interesting that he could meet some other people. According to press reports, Mr. Rajiv Gandhi had sent for Mr. Subhash Gheishing, but I stand corrected because the Prime Minister has told a different story just now. But it is true that the Prime Minister has been meeting, quite appropriately, people from different shades of public opinion to bring peace to the country includinr those who have taken up arms against the country. But it is very interesting that he has no time to meet the striking workers of Delhi. Sir, $_m$ay I ask whether it is because of the reason that one of the important owne'rs, one of the important capitalists connectel with the Delhi textiles happens to be a friend of Mr. Gandhi, that he is taking a personalised angle and attitude in the whole thing. I am told that there te

[Shri Gurudas Das Gupta]

one Mr. Charat Ram or Mr. Vinay Charat Ram or some such name, who has been his Doon School friend. While Mr. Gandhi could not meet the workers, on three occasions he had met this gentleman at his residence. Therefore, the question of personalised interest of Mr. Gandhi comes in the whole thing. I would like to get an answer from the Minister. It is not my inference. I want to know whether it is because -of the personalised interest that the l>ime Minister is taking such an inte^ ^st It is for him to clear.

Sir, what is most embarrassing for me and maybe also for the Labour Minister is that the National Textile Corporation, a nationalised sector, is in the company of Birlas and Charat Rams. I do not understand the reason for it. While the Labour Minister is speaking of participation of labour in production, while the Labour Ministe'r is speaking of participation of labour in management, the nationalised sector of the textile industry under the Textile Ministry is in the company of the monopoly capital to beat down the workers by prolonging the strike. Is it not a piece of hypocricy on the part of the Government which promises and speaks oj workers' pM<Wt>»f« in the management of the industry?

Sir, I am told that wo'rkers are ready to settle with the NTC mills separately even by modifying their demand. And I am told that the NTC management is absolutely determined not to riggle out of the company t»f the private sector and sit separately with the workers of its own factory and Veach a separate settlement. If tt is true, then, T suppose it is a dangerous denarture from the policy that the Government stands for.

Sir, in my opinion, the strike has i imposed by the management, by a section of Covernment officials and by the Textile Ministry in order to break the morale of the workers. The strike is being prolonged because ol th obstinate attitude of the management because they want o give aa opporunity to the DCM to wind up its business. I would like the Labour Minister to tell us whether a notice of closure was given by the DCM, whethe$_r$ that notice was rejected by the Delhi Administration, whether a case is pending in the High Court, whether the DCM has already sold out a part of its land on which workers' quarters are situated. Therefore, they are after winding up the DCM mill, Mr. Charat Ram is after winding up the mill. And to wind up his own business the strike is being prolonged. I would like the Minister to tell us what action he ha$_s$ taken to prevent this illegal sale of the property of the DCM management.

Sir, my point is, if the strike is prolonged and the morale of the workers is broken, then, what is the future? You can break the strike, but you cannot break the mind of the workers. And with broken mind of the workers, I suppose, industrial peace cannot be maintained. With broken mind of the workers. I suppose, the productivity cannot pick up. Therefore, it is extremely nece*-oary that *tha moral* of the workers ig not broken and that the Government does not take a side, that the Textile Ministry i$_s$ forced to withdraw its support t$_0$ the private industry as we see in the strike going on here in Delhi. Therefore, my point is that the Government must take its stand, not a pro-capitalist stand; the Government must take a pro-worker stand. I appreciate the stand of the Labour Ministry, but I have my criticism of the Textile Ministry I hav$_e$ my criticism of the Bureau of Public Enterprises, I have mv criticism about the role of the Prime Minister. I have my criticism about the way in which the Govemment as a whole is looking at the problem. Sir. the Minister has told

us that there are some oi the demands on which agreement could not be reached. What is the main among them. The main is the connection of wage with productivity. Will the hon. Minister tell me where in this country wage has been linked with productivity? In what sector—whether in the private sector or the public sector—wage has been linked with productivity? Y$_{0}$u kno$_{w}$ yourself production does not depend upon the workers' participation only; production depends on the supply of raw material, production depends on the state of machinery, production depends on the uninterrupted supply of Power, and on many other factors. Ninety P'^r cent of the production factors are controlled! by the management. Therefore, workers cannot be made responsible for production and productivity alone. And if you link up 1h$_{e}$ wage with productivity, then you give the employers enough chance and opportunity to beat down the workers with the plea of fall in productivity.

I had been to the NTC Mill in Calcutta. The nam$_{e}$ of the factory is Central Cotton Mill. I have seen with my own eyes that the workers are sitting idle and production is suffering because there is no raw material, because there is no credit, because the machines have gon$_{e}$ out of order. If this is the situation, how and when and in what sense productivity can be linked with the wage? Therefore, I believe productivity should be delinked from the question of wage. You settle the question of wage separately and have $_{a}$ separate work norm of production. The two things are separate and I believe workers ar$_{e}$ ready to have a separate agreement on work norm$_{s}$ and productivity. Don't link up the two, have two separate sets of agreements. Therefore, I believe that our hon. Minister will tell us why the NTC is not separately negotiating and settling the matter with the workers.

My second question is why productivity is being linked with wage? My third question is, where in the country productivity has been' linked with wage? My fourth question is, is it proper, in the opinion of the Labour Minister—I seek hi$_{s}$ opinion—to link wage with productivity in a situation where most of the factors of production are dependent on the sweet will of the Management. My fifth question is; why is the Government not declaring any interim award a$_{s}$ has been done by the UP Govemment and by the Maharashtra Government? My sixth question is whether the Government is aware that th$_{e}$ DGM is selling its]and, including the place where its workers reside and that they have already collected nearly Rs. 2 cror$_{es}$ by sale of land. And if the Government is aware, what steps is Government taking to prevent its illegal sale. My last question is what initiative has the Government taken or is going to take to end the statement here in Delhi?

श्री अश्विनी कुमार (बिहार) : माननीय उपसभापति जी, मंत्री महोदय के बयान से यह जान कर प्रसन्नता हुई कि वे स्वयं इसके अन्दर काफी रुचि ले रहे हैं और, जैसा उन्होंने बताया, हो इज बर्निंग मिडनाइट आयल आन दिस । यह शुभ लक्षण है । लेकिन जो स्ट्राइक चल रही है वह काफी दिनों से चल रही है, लगभग दो महीने होने वाले हैं । वास्तव में इस का जो इतिहास है वह काफी पुराना है । 16 फरवरी को 11 सूत्री मांग पेश की गई थी, आज 24 जुलाई हो गई, छः महीने बीत गए । मार्च में धरना दिया । धरना देकर मांग रखना श्रमिकों का जायज

[श्री अश्विनी कुमार]

हक है । लेकिन धरना देने पर एक बार 7 मार्च को 21 और 14 अप्रैल को 13 लोगों को डिसमिस कर दिया जाता है । वे अपने मौलिक अधिकार का पालन नहीं कर सकते । यह दिल्ली प्रशासन के श्रम विभाग के अन्दर आता है । मुझे कहने में कष्ट हो रहा है, केन्द्र के माननीय मंत्री जितनी रुचि लेते हैं उसकी शतांश भी दिल्ली प्रशासन ने रुचि ली होती तो यह स्थिति न आती । परन्तु स्वाभाविक है कि दिल्ली का प्रशासन इस समय पूर्णतया अक्षम सिद्ध हुआ है, जहां तक स्ट्राइक का सवाल है उसमें जैसा मेरे मित्र ने कहा, बहुत से सवाल इसके साथ जुड़े हुए हैं । आज से कुछ वर्ष पहले तक एक मजदूर को 8 लूम्स देखने पड़ते थे । आज वह 16 लूम्स देख रहा है और इस प्रकार दुगना काम कर रहा है और इसके बावजूद भी जो अन्य विषय डाले गये हैं और प्राफिटेबिलिटी के साथ उस को जोड़ा जा रहा है। वह अलग प्रकार से किया जा रहा है। मैं जानना चाहता हूं कि पिछले कुछ वर्ष के अन्दर क्या 5000 मजदूरों की छंटनी नहीं कर दी गयी है और क्या उन को 8 की जगह 16 लूम्स को देखने का भार नहीं दिया गया है और नयी जाब्स न क्रियेट कर के उन में कमी क्या नहीं की जा रही है । और इस सब में एक साजिश भी है जिसका दो साल से इस सदन में वर्णन हो रहा है और वह यह है कि डीसी एम की मिल चाहती है कि किसी न किसी तरह से वह बंद हो जाये । हम लोगों ने सदन में इस बात पर चर्चा भी की थी कि किस ढंग से उन को जमीन बेचने की अनुमति दे दी गयी थी । यह अनुमति हाउसिंग मिनिस्ट्री और दिल्ली कारपोरेशन ने दी थी और यह लगभग 800 करोड़ की जमीन थी । इस के पहले उन को सौ, सौ एकड़ जमीन दी गयी थी । 1952 में और 1970 में । 1952 में तो उन्होंने केमिकल फैक्ट्री बैठा ली और 1970 में जो जमीन दी गयी उत्तर प्रदेश में उसमें वह 400 लूम्स लगा कर कब्जा करके बैठ गये । तो इस स्ट्राइक को लम्बा करने के अन्दर जो इसका मैनेजमेंट है उसका भी कुछ भाग दिख ई देता है और वह चाहता है कि किसी प्रकार से मजदूर तंग हो जाएं और यह मिल बन्द हो जाये और इसमें घाटा हो जाये जिस से मिल का जो स्वार्थ है 800 करोड़ रुपये का उसको वह पूरा कर सकें । आज लगभग दो महीने से यह हड़ताल चल रही है । मेरा अनुमान है कि लगभग 70 करोड़ रुपये के प्रोडक्शन का और 3 करोड़ का मजदूरों के वेतन का नुकसान हो चुका है और यह सारी चीजें होती चली जा रही हैं । कई बार कई यूनियनों की राइवलरी होती है आपस में लेकिन यहां पर तो सभी यूनियनें मिल कर प्रबंधक से बात कर रही हैं और प्रबंधक का बात करने का ढंग ठीक नहीं दिखाई पड़ता । इसके साथ ही, बहुत से विभाग इस के साथ जुड़े हुये हैं। वित्त विभाग है, ब्यूरो आफ पब्लिक इंटरप्राइज है, इंडस्ट्री डिपार्टमेंट है, काटन डिपार्टमेंट है और मैं इस बात को दोहराना नहीं चाहूंगा कि अन्य विभागों का जो एटीट्यूड है वह उतना अच्छा नहीं है जितना कि होना चाहिये । श्रम मन्त्रालय ने जो पहल है की है वह एक शुभ लक्षण है । मेरी जहां तक जानकारी है, जो चर्चा हो रही है उसमें कुछ समझौता हो रहा है । जो 100 रुपये की अन्तरिम रिलीफ थी शायद मजदूर उससे कुछ कम में मान गये हैं । तो क्या यह सम्भव है इस तरह की छोटी-छोटी चीजें पूरी करके इस स्ट्राइक को समाप्त करा दिया जाये और उस के बाद सारी चीजों को ठीक किया जाये इस दिशा में सरकार क्या कर रही है । इसमें एक अयोध्या मिल है जो सरकार की एन०टी०सी० की है । उसमें यूनियन ने प्रबंधक के साथ मिल कर क्या कोई समझौता कर लिया है । अगर समझौता कर लिया है तो उस समझौते को लागू करने में क्या दिक्कत है । क्योंकि यह परम्परा है कि यदि एक मिल समझौता कर लेती है तो बाकी मिलें भी उस समझौते को लागू करने को तैयार हो जाती हैं । तो मेरे दो, तीन छोटे-छोटे सवाल हैं । पहला तो यह कि अंतरिम रिलीफ पर क्या निर्णय किया गया है और उस को कब से लागू किया जायेगा ? मैंने पहले पूछा था और स्पष्टीकरण के लिये जानना चाहूंगा कि पिछले कुछ वर्षों में मजदूरों की संख्या कितनी घटी है और एन०टी०सी० के मैनेजमेंट ने जो यूनियन से समझौता कर

लिया है वह क्या है और उसको आप कब से लागू करने जा रहे हैं। और अन्त में जानना चाहता हूं कि केन्द्र के श्रम मन्त्री जी की जो मोरल ड्यूटी है केन्द्रीय सरकार में होने के कारण उसको वह कब तक पूरी करेंगे और जैसा उन्होंने बताया कि इसके लिये प्रयास चल रहा है, उसके लिये सफलता की कामना करता हूं, लेकिन साथ ही जानना चाहूंगा कि क्या उनके दिमाग में कोई समयबद्ध कार्यक्रम है जिससे केन्द्र में, दिल्ली में, देश की राजधानी में चलने वाली इस हड़ताल को जिस में लाख-डेढ़ लाख परिवार प्रभावित हैं और उन को भूखों मरने की स्थिति आ गयी है उनको कुछ सहूलियत मिल सके ?

श्री मुख्तियार सिंह मलिक (हरियाणा): डिप्टी चेयरमैन साहब, मैंने हाउस के अंदर वर्कर्स को स्ट्राइक के बारे में एक क्वैश्चन रखा था जिसका जवाब हमारे मंत्री महोदय ने 22 तारीख को दिया है।

Reply to that question No. 241 was given on the 22nd of July itself is no different than the statement made by the Hon'ble Minister in reply to the Calling Attention on this. The statement made by the hon. Minister day before yesterday on the floor of the House in reply to that question is the same which the hon. Minister has made today.

SHRI P. A. SANGMA; It is not the same statement. You have not seen my last amended sentence.

SHRI MUKHTIAR SlNGH' MALLIK: Yes, except that he has added, one sentence to it.

मैं ज्यादा लम्बी चौड़ी बात नहीं कहना चाहता हूं। वर्कर्स की जो स्ट्राइक है, उनके प्रति सबको समदर्दी है हाउस के अन्दर अपोजिशन के मैम्बरों को भी हमदर्दी है, हम दो पार्टी के लोगों को भी और गवर्नमेंट को भी हमदर्दी है, । प्राइम मिनिस्टर साहब ने लोक सभा में इसी कनेक्शन में बोलते हुये साफ तौर से कहा कि हम हमेशा वर्कर्स की डिमांड पर हमदर्दाना तौर से गौर फरमाते हैं। लेकिन मुझे अफसोस है कि के साथ कहना पड़ता है कि श्री गुरुदास गुप्ता जी ने बोलते हुये हर एक चीज के अन्दर अपोजिशन के मैंबरों को जैसे फोबिया हो गया है, प्राइम मिनिस्टिर का नाम लिया है। हालांकि लेबर मिनिस्टर ने जवाब दिया है वह संतोषजनक है क्योंकि उन्होंने बताया कि इस के अन्दर लेबर कमिश्नर भी है, ऐल० जी० भी है, सेंटर भी है, कोई रास्ता उन्होंने बाकी नहीं छोड़ा, कोई कसर नहीं उठा रखी और आखिर में उन्होंने यह भी कहा कि उन्होंने अपने तौर से इस मामले को हल करने की कोशिश की है, लेकिन गुरुदास गुप्ता जी ने केहा कि प्राइम मिनिस्टर को मिजोरम, नागालैंड और पंजाब वालों से बात करने के लिये समय मिलता है किन्तु वर्कर्स के लिये नहीं । जो देश की सालिमी का सवाल है, जो देश की इंटिग्रिटी का सवाल है, जो यूनिटी का सवाल है । उसे उन्होंने वर्कर्स के साथ जोड़ दिया । प्राइम मिनिस्टर की इतनी वास्ट ड्यूटीज हैं, कितने उनको काम हैं, उनसे बात करने के लिये कहां समय मिलता पाता है ? न आपके वर्कर्स लेबर कमिश्नर से सेटिस्फाई हुए, न ऐल; जी० से, न आनरेबल मिनिस्टर के साथ बैठ कर संतुष्ट हुये । मैं भी वर्कर्स के खिलाफ नहीं हूं, वर्कर्स के साथ हमारी हमदर्दी है, हमारे सोनीपत में दुनियां की बड़ी जबरदस्त साइकिल इंडस्ट्री है, ऐटलस साइकिल, वहां वर्कर्स की स्ट्राइक हुई थी, वह साइकिल की एक यूनीक फैक्ट्री है, उसके अन्दर इतनी जबरदस्त स्ट्राइक हुई, हम भी उसके अन्दर थे । मैं किसी को ब्लेम नहीं करना चाहता, लेकिन मैंने उस स्ट्राइक के बारे में लेबर यूनियनों के साथ बातचीत की और ऐसा महसूस हुआ कि उनका ऐटीट्यूड बड़ा वैसा है । वहां इतना होता है कि इसके ऊपर तक पहुंचने नहीं देते । इस मामले पर मिनिस्टर साहब से पूछना चाहता हूं कि क्या बात है । वे कई दफा ऐसी डिमांड्स रखते हैं जिसको मान ली जा सकती है लेकिन मैनेजमेंट वाले उसको नहीं मानते । 1979 से कई वर्कर्स सस्पेंड हैं । उनके खिलाफ पुलिस केसेज हैं । जैसा अश्विनी कुमार जी ने कहा ।

[श्री मुख्तियार सिंह मलिक]

उन्होंने आनरेबल मिनिस्टर के बारे में कहा कि उन्होंने जो रुचि दिखाई है इसके लिये वह बधाई के पात्र हैं। हमारे आनरेबल मिनिस्टर इसके लिये आगे आये हैं। वैसे यह स्ट्राइक 28 तारीख से चल रही है। क्रै । मैंने बताया कि वर्कर्स के साथ हमदर्दी सबको है। मैं असूल के ऊपर बात करता हूं। जैसा एक बड़े आदमी ने कहा है कि अपने नौकर को मत सताओं। यही काफी है कि वह तुम्हारा नौकर है। व एक वर्कर के रूप में फैक्ट्री के अन्दर काम करता है। वहां पर मुलाजिम है। लेकिन उसके साथ हमारा फर्ज यह बनता है कि मैनेजमेंट की हमदर्दी उसके साथ हो। साथ ही वर्कर्स का भी यह फर्ज है कि प्रोडक्शन के अन्दर अपने मालिक के साथ ढंग से पेश आये और मालिक भी, या सुपरवाइजर भी उनके ऊपर हमला न करें।

मैं सिर्फ अपने आनरेबल मिनिस्टर साहब से यह अर्ज करना चाहता हूं कि वह क्या महसूस करते हैं, क्या हो सकता है वह यह बता दें। इसके अन्दर कई तरह की डिमांड्स होंगी। उन्होंने डिटेल्स दी हैं। मैं जानना चाहता हूं कि कौन सी ऐसी डिमांड्स हैं जिनके ऊपर विवाद है, जिसको माना नहीं जा रहा है, कौन सी ऐसी डिमांड है जिसके ऊपर समझौता नहीं हुआ है? क्या कारण है वे किसी समझौते पर पहुंच नहीं सके? अश्विनी कुमारी जी ने कहा था बहुत सी डिमांड्स ऐसी भी हो सकती हैं जो कि बात करने से ही हल हो सकती हैं और उनको फिर से ओपन किया जा सकता है। स्ट्राइक चली थी 28 तारीख को और आज 24 तारीख है, दो महीने से वर्कर्स घर बैठे हुये हैं! उनकी फैमिलीं भूखों मर रही हैं। वर्कर्स के पास खाने के लिये कुछ नहीं है। एक चीज के बारे में अर्ज करना चाहता हूं अश्विनी कुमार जी ने भी कहा है कि मिनिस्टर साहब इस चीज को जरूर देखने की कोशिश करेंगे। टक्सटाइल मिल्स के अन्दर, मैं स्पेसिफिक नाम नहीं लेना चाहता लेकिन मैं यह जरूर कहना चाहता हूं कि ऐसे भी ओनर्स हैं जिनकी कई सौ करोड़ रुपये की जायदाद है वे इस स्ट्राइक को प्रोलोंग करने की कोशिश कर रहे हैं। समय देख कर वे इसके बेंचने की कोशिश कर रहे हैं। वे यह चाहते हैं कि अगर यह मिल बन्द हो जाए, लौक-आउट हो जाए तो सारी जायदाद को वे हड़प जाएं। मिनिस्टर साहब इसको देखने की कोशिश करें। इस किस्म की नौबत मिलों में नहीं आनी चाहिये। मालिक नाजायज फायदा एट द कास्ट आफ वर्कर्स न उठायें। मेरी यही मिनिस्टर साहब से अर्ज है।

SHRI GURUDAS DAS GUPTA: Sir, I have a small suggestion to make. Mr. Tytler who has been representing workers is present in the House. I suggest that he should also speak oi? this issue.

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): Mr. Laxmi Narain is speaking on my behalf.

SHRI GURUDAS DAS GUPTA: On your behalf? Then let it be noted.

SHRI P. A. SANGMA: After you have spoken, is there anything left for anybody to speak?

SHRI JAGDISH TYTLER: Mr. Das Gupta, even you are speaking on my behalf. I am with the workers. Everybody is speaking on behalf of the workers.

MR. DEPUTY CHAIRMAN: Mr. Sukomal Sen..

SHRI SUKOMAL SEN (West Bengal): Sir, it is a matter of shame for the Government that in the Capital itself, 20,000 textile workers are on strike for the last two months. Neither the Delhi Administration nor the Central Government could take effective steps to settle it. I would first like to know from the hon. Minister why for two months the Government could not take any effective initiative to settle the strike. I

Know last night tney held negotiations. Tne Minister nad initiated tne negotiations, il is appreciated. Jsut what did they no ioi me l.ast two months'.' Tne textile industry is one ox tne most organised industries oi our -country, oix erores oi people ui'e dependent on it. But now what is tne piignt of tne industry? in Delhi there was a strike. DCM lias issued a closure notice. In Gujarat several nuns nave been closed. In Maharashtra tne industry is in doldrums. Once we boasted of industry which was built up in the iree-uom movement. Now under tnis ruie of Congress-I this industry is going to be ruined, in the capital ltsent the \?orkers are on strike lor two monthy and the Government is simply sitting idle like an onlooker, rhey have reiused to do anything unless the situation took a serious turn. There are live mills involved in this strike. Out of the Ave, one is owned by the NTC; others are owned by *uCM* and Birlas. I understand tliat very powet-fuli groups from Birlas and DCM, powerful monopoly groups, are controlling the rest of the mills. Only one mill is under NTC. There was an 11-point charter of demands. They could have negotiated with the workers and could have found a via-media. If something had been done in the NTC mill, then they could have put pressure on other DCM an^ Birla Mills. I do not understand why the NTC mill itself failed to make a settlement with its workers. Even the Fourth Pay Commission has said that Government should be a good employer. Even if it is not a model employer, it could at least.be a good employer. What is the example that the Central Government is setting? They are behaving as part of Birlas and DCM in treating the workers and refusing io accede to the genuine demands ot! the workers. They submitted an 11-point charter of demands. I understand the unions' joint committee also prepared a draft settlement. They also came down and prepared a draft settlement and handed it over to the Minister. They went and discussed it. But after the discussions tnere was some much and u could not de resotvea. 1 would like the Minister to taKe personal initiative io settle the issue. i was lord by tne union leaders that tne minister tooK tne piea "What can 1 do.' i)CM group and Birla group managements diet not agree." I would like to Know who rules tne country—the Government or the DCM and Birla groups? It the Minister is overawed by Birlas and DCM, what wut happen to our country? I understand, this Government of monopolists...

SHRI P. A. SANGMA; It ia a very wild allegation. I strongly protest. I have never said it.

SHRI SUKOMAL SEN: I have heard from the union leaders that you tried for a settlement hut...

SHRI P. A. SANGMA: I am not a person to be influenced by anybody in this world.

SHRI SUKOMAL SEN; You have refuted the allegation, that is all right. But why were two months allowed to elapse? The Minister is refuting the allegation; that is all right. But I have a right to know from the Minister why two months have been allowed to elapse...

SHRI LAXMI NARAIN (Delhi): See your own face.

SHRI SUKOMAL SEN: We are seeing, but you also see your own face. Now, what has happened to the draft settlement? I would like to know from the Minister two °r three more questions. Delhi Textile Union workers, as is known to everybody, are getting less emoluments'than the textile workers in other centres of the country like in Gujarat or Maharashtra. The gap between the emoluments of Delhi textile workers and those working in places like Gujarat and Maharashtra wiH be around Rs.

[Shri Sukomal Sen]

150. Despite this gap, the workers wanted some interim relief. There was even an award Irom the Government, from the Labour Commissioner that some interim relief should be given to tlie workers pending settlement of th© demands. But nothing has been done by the Goverment side.

Then as regards victimisation, in these two mills, DCM and Birlas, there are a number of workers who have been victimised. What has been done to undo the victimisation"? Nothing has been done. On the contrary, the DCM issued a closure notice although the closure notice has not been approved by the Delhi Administration. DCM did not stop at that. Even advertisements started appearing in the newspapers inviting booking of flats, saying they are going to construct flats on part of the land, saying apartments are going to be built on a part of the land.

This issue was discussed in Parliament, in the Rajya Sabha itself, earlier. What has the Government done to restrain the DCM people from constructing these flats and selling them to the people? I understand from today's newspapers that in the Municipal Corporation, when the discussion took place on this issue, there was a great uproar. So, it seems that the Government is actually bowing down to the DCM Group, the Birla Group. I would like to know from the honourable Minister how long he will take to bring the Birla Group •nd the DCM Group to a settlement Io that they can agree to the genuine demands of the workers. I would also like to know whether the NTC mill which is being owned by the Government will make an *ex-parte* agreement with the workers so that the path is shown to the Birla Group and the DCM Group and they are praskurlso* to follow suit.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): मान्यवर, अपनी 11सूत्री मांगों के सम्बन्ध में दिल्ली की जो पांच कपड़ा मिले हैं उन लोगों ने 16 फरवरी, 1986 को अपना संघर्ष करने का नोटिस दे दिया था और करीब-करीब तीन महीने तक यह मामला चलता रहा । जब इन मांगों के संबंध में न तो सरकार की ओर से, न कपड़ा मिल मालिकों की ओर से न श्रम अधिकारियों की ओर से कोई प्रभावकारी कार्यवाही हुई तो उसके पश्चात् 12 मई, 1986 को इन कपड़ा मिलों के कर्मचारियों ने इस बात का नोटिस दिया कि अगर उनकी मांगें न मानी गई तो हम सब लोग 28 मई, 1986 से हड़ताल पर जायेंगे । मान्यवर, आज इसको करीब-करीब 55–56 दिन हो गये हैं । इन हड़ताल की गंभीरता को इसी बात से महसूस किया जा सकता है, इत्तिफाक से इस समय सदन में श्री जगदीश टाइटलर मौजूद हैं, वे स्वयं एक प्रतिनिधि मंडल में शामिल होकर इस देश के वित मंत्री से मिले थे । यह प्रतिनिधिमंडल मजदूरों का था और उनकी मांगों के समर्थन में वे इस प्रतिनिधिमंडल में गये हुये थे । मान्यवर, करीब-करीब 20 हजार कर्मचारी इससे प्रभावित हैं और अगर मोटे तौर से मान लिया जाय कि एक कर्मचारी के घर में 5—6 व्यक्तियों का परिवार है तो इस प्रकार से करीब-करीब लाख या सवा लाख लोग इससे प्रभावित हैं । मान्यवर, उनकी जो 11–सूत्री मांगें हैं उनमें से कुछ मांगों का उद्धरण इस वक्तव्य में दिया गया है । मैं समझता हूं कि ये मांगें बहुत ही मामूली हैं और सरकार के जरा से भी प्रभावी हस्तक्षेप से यह हड़ताल खत्म की जा सकती है । मान्यवर, कुछ साधारण मांगें इस प्रकार हैं जैसे 100 रु० की अन्तरिम सहायता, शत-प्रतिशत दर पर मंहगाई भत्ता का निष्प्रभावीकरण, मकान किराया भत्ता, बदली, नैमित्तिक और अस्थाई कर्मकारों को नियमित करना 1979 के बाद बर्खास्त किए गए / निलंबित किए गए सभी कर्मचारियों को पुनः नौकरी पर बहाल करना आदि । मान्यवर, दिन प्रतिदिन मंहगाई बढ़ रही है और रुपये का अवमूल्यन हो रहा है । अभी चौथी वेतन आयोग की रिपोर्ट आई है और इस

रिपोर्ट में इस बात की संस्तुति की गई है कि केन्द्रीय सरकार के जो उच्चस्थ अधिकारी हैं, केबिनेट सैक्रेटरी, सचिवालय स्तर के सैक्रेटरी, उनके वेतन और भत्ता सब लगाकर 5—5 हजार रु० प्रति माह बढ़ाने की संस्तुति की गई है। मैं नहीं जानता कि उसकी संस्तुति को कहां तक सरकार स्वीकार करेगी इस प्रकार के आर्थिक भार को कहां तक सरकार स्वीकार करेगी। लेकिन माननीय, इनकी जो न्यूनतम मांगें हैं कम से कम सरकार उनका समाधान का प्रयास करे और उनकी मांगों पर बैठ कर गम्भीरता से विचार करे। उनको 100 रुपये की अन्तरिम सहायता देने के मामले में, उसको स्वीकार करने में कोई दिक्कत और कोई परेशानी न तो मिल मालिकों को होनी चाहिये और न सरकार को। इस सिलसिले में कड़ा रुख अपनाने में तनिक भी हिचक नहीं करनी चाहिये। माननीय, आप जानते हैं और पिछले सत्र में इस सदन में बताया गया था कि एक रुपये की जो कीमत है वह अब केवल 15 पैसे या 16 पैसे रह गयी है। इस प्रकार से अगर उनको 100 रुपये की अन्तरिम सहायता मिल जाती है उसको ले कर के हड़ताल खत्म की जा सकती है तो इससे मिल मालिकों को और सरकार को जो नुकसान हो रहा है एक्साइज ड्यूटी का और कपड़े के उत्पादन का उसको पूरा करने में सरकार को सहायता करनी चाहिये। एक बात मैं और कहना चाहता हूं कि मन्त्री जी का वक्तव्य बड़ा ही नीरस है। चार-पांच महीने पहले संघर्ष का नोटिस दिया गया था। यदि उस समय सरकार जागी होती, चेती होती तो फिर मई के महीने में हो सकता है इन मजदूरों को हड़ताल पर जाने की जरूरत ही नहीं पड़ती और न हड़ताल के लिये नोटिस देने की जरूरत पड़ती। जैसे कि मानवीय मन्त्री जी ने कहा है कि सरकार भी चिंतित है इन मजदूरों की परेशानी से और कई माननीय सदस्यों ने इस प्रकार का अनुरोध किया है कि फिलहाल इस हड़ताल को समाप्त कराने के प्रयास किया जाने चाहियें जिससे हड़ताल समाप्त हो. इसलिये सदन के माध्यम से मन्त्री जी से मेरा अनुरोध है कि कम से कम माननीय सदस्यों के वक्तव्य के बाद और अपने स्पष्टीकरण देने के बाद शाम तक इस बात की घोषणा अवश्य करें कि 100 रुपये की अन्तरिम सहायता निश्चित रूप में वे स्वीकार करायेंगे और इसके लिये मिल मालिकों पर अपना प्रभाव डालेंगे। इन शब्दों के साथ मुझे पूरी आशा है कि मंत्री जी निश्चित रूप में कोई ऐसा आश्वासन सदन को देंगे जिससे कि आज ही शाम से हड़ताल समाप्त हो जाए। धन्यवाद।

श्री लक्ष्मी नारायण : उप सभापति महोदय, मैं समझता था कि लेबर मिनिस्टर साहब के बयान के बाद हीं सदन में इस पर कोई चर्चा नहीं होगी (**व्यवधान**) लेकिन मुझे लगा कि एक मुहावरा है कम हकीम खतरा-ए-जान, नीम मुल्ला खतरा-ए-ईमान। मेरे दोस्त असल में इस बात से बीमार हैं कि उनको पूरी जानकारी नहीं है इस केस के बारे में। मुर्गी तो जान से चली गयी खाने वाले को मजा नहीं आया। लेबर मिनिस्टर और उनका स्टाफ, दिल्ली प्रशासन और लेबर कमिश्नर और दूसरे अधिकारी सवेरे पांच बजे तक नेगोशियेशन करते रहे जिसमें मैं भी शामिल था और हमारे लोक सभा के एक और सदस्य कुमारमंगलम साहब भी मौजूद थे। जितना परिश्रम इस केस में जगदीश टाइटलर साहब ने किया है मैं समझता हूं हम ट्रेड यूनियन के नेता हैं हमने आज तक इतना परिश्रम नहीं किया है जितना उन्होंने किया है। अब मेरे दोस्त वकालत कर रहे हैं उनको 100 रुपया दिलवा दें। यूनियन की तरफ से 70 रुपये की डिमांड की गई है और मेरे मित्र 100 रुपये की** कर रहे हैं ... (**व्यवधान**)

श्री सत्य प्रकाश मालवीय : माननीय सदस्य ने अभी अपने वक्तव्य में कहा है कि इस सदन के सदस्यों पर आरोप लगाया है कि इस सदन के सदस्य ** कर रहे हैं... (**व्यवधान**)

I take strong objection to this, and I request the hon. Deputy Chairman to intervene and.. .

SHRI LAXMI NARAIN: It is not unparliamentary, and I want to repeat it.

••Expunged aa ordered by ihe Chair.

श्री जगदम्बी प्रसाद यादव (बिहार) : आप जगदीश टाइटलर की * *कर रहे हैं । (व्यवधान)

SHRI SATYA PRAKASH MALAVIYA: I want your ruling. *(Interruptions)*.

MR. DE-PUTY CHAIRMAN: Please sit down.

SHRI GURUDAS DAS GUPTA We are ail bound by certain norms of parliamentary democracy and parliamentary system. It ig the mutual respect fo$_r$ the system that makes the system thrive. If somebody breaks the system, there is always a tendency on the part of some other people to break the same. If these things continue, then I suppose the high dignity and decorum of the House cannot be maintained. From that point of view, I must humbly request... *(Interruptions).*

He is also associated with strikes and is fighting with us in the same way,

MR. DEPUTY CHAIRMAN: I have got your point. Please sit down. I will now give my ruling: If there is any aspersion cast on any Member, it is not proper. It will be examined from the records and it will be expunged.

SHRI LAXMI NARAIN; Sir, I want to explain. I did not cast any aspersions on the hon. Member. The thing that I said ib, that there is a settlement formula in which it has been embodied that the union representatives are prepared to accept .fos. 70 as interim relief. From where do these Rs. IOO come?

अब इस पर अगर दोस्तों को तकलीफ हो जाये तो क्या करें । होता क्या है कि सच्चाई बड़ी कड़वी होती है । सच्ची बात ऐसी होती है कि जैसे किसी की आंख में उंगली मार दी । अब मेरे दोस्तों को वो सच्ची बात पसंद नहीं आती है . . . (व्यवधान) जो उनको पसंद होगा उस भाषा में बोलूंगा लेकिन बोलूंगा वही जो मैं बोलना चाहता हूं । मैं यही निवेदन करना चाहता हूं कि हमारे नेगोशियेशंस चल रहे हैं । मैं इस बात को खुद कहना चाहता हूं जो यह कहा गया कि प्राइम मिनिस्टर पर्सनलाइज कर रहे हैं । आई वांट टु डिनाई इट केटेगोरिकली । मुझे मालूम है कि ट्रेड यूनियन लीडर्स प्राइम मिनिस्टर से इस इश्यू पर मिले हैं हालांकि मैं उस समय नहीं था लेकिन वे मिले हैं । मुझे मालूम है कि जगदीश टाइटलर साहब प्राइम मिनिस्टर से इस इश्यू पर मिले हैं और प्राइम मिनिस्टर साहब ने डाइरेक्शन दिये हैं कि इसका जल्दी से जल्दी फैसला होना चाहिए लेकिन यहां ये प्राइम मिनिस्टर को गाली देना शुरू कर देते हैं । मैं निवेदन करना चाहता हूं अगर आपको पूरी जानकारी नहीं है तो खुदा के वास्ते गाली देने की कोशिश मत करिये । हम तो ढीठ हो गये है हमें हुकूमत करनी है, हम जो कहेंगे ये—सुनेंगे, पहले भी सुनते रहे हैं आज भी सुन रहे हैं; आगे भी सुनेंगे लेकिन यह कह देना कि दिल्ली प्रशासन ने कुछ नहीं किया, ठीक नहीं है । ले० गवर्नर ने 25-26-27 मई को मीटिंगें की, रात-रात भर मीटिंग चलती रहीं, लेबर कमिश्नर ने अपने लेबिल पर कम से कम 12 मीटिंग की और आप कहते हैं दिल्ली प्रशासन ने कुछ नहीं किया । आप कहते हैं जमीन बिक रही है . . (**समय की घंटी**) सिर्फ दो मिनट लूंगा । आपको मालूम है कि दिल्ली म्यूनिसिपल कारपोरेशनने कितना जबर्दस्त बयान दिया है । आज सुबह के अखबार में दिया है, कोई सेल जमीन की नहीं हो सकती है, वह सब इल्लीगल है । आप उसको पढ़ना नहीं चाहते हैं । कांग्रेस (आई) जो अच्छा काम करती है वह आपको नजर नहीं आता है । लेबर मिनिस्टर के इतने बढ़िया स्टेटमेंट के बाद भी मुझे मालूम है कि मेरे दोस्त वाक आऊट करेंगे । अगर ये वाक आऊट नहीं करेंगे तो इनका ड्रामा कंप्लीट नहीं होगा । दे वांट टु इन्कैस दिस स्ट्राइक . . . (व्यवधान) क्या यह भी एस्पर्शन है ? ये जितना मेरा टाइम वेस्ट करेंगे कृपा करके उतना बढ़ा दीजिएगा । मेरे पास वाम तो है नहीं जो मैं आपको लगा दूंगा । टिंक्चर आयोडीन जरूर है । जब वह जख्म पर लगता है तो थोड़ा दर्द जरूर होता है । टिंक्चर आयोडीन से इलाज तो हो जाता है, जख्म बंद हो जाता है लेकिन एक बार दर्द तो होगा

*Expunged as ordered by the Chair.

हीं.... (व्यवधान), अभी ड्रामा आप करेंगे। जब आप वाक आऊट करेंगे तो आप ड्रामा करेंगे। मैं यह निवेदन करना चाहता हूं कि यह समझौता इस समय अपनी लास्ट लेग पर है। हो सकता है 4 बजे तक हो जाय; हो सकता है शाम तक हो जाये.... (व्यवधान) यह समझौता होने जा रहा है और मैं लेबर मिनिस्टर साहब का, चीफ लेबर कमिश्नर साहब का उनके स्टाफ का, दिल्ली प्रशासन के लेबर कमिश्नर का, जगदीश टाइटलर जी का और आपका भी आभारी हूं कि ये खामखवाह के लिए हमसे छेड़छाड़ करते हैं कभी उसको बढ़ाने की बातें करते हैं, उनको सिर्फ वहां लीडरशिप करनी है, दे वान्ट चीप लीडरशिप एंड चीप पापूलैरिटी, अखबार में नाम आ जाना चाहिए और अखबार के लोग बैठे हैं तो उनसे मैं प्रार्थना करूंगा कि ये जब वाक आऊट करेंगे तो एक तो सर यह कह दीजिए कि शाम तक वापस न आय ताकि बाकी हाउस की कार्यवाही ठीक चलती रहे और अखबार में उनका नाम आ जाये कि ये मजदूरों के लिए बहुत चिल्लाये। मेरे दोस्तों ने चाहे क्लोथ मिल हो, बिड़ला मिल हो, अयोध्या टेक्सटाइल मिल हो या स्वतंत्र भारत हो, उनके गेट पर जाकर नहीं देखा है कि मजदूरों की गरीबी की क्या हालत है, यहां मगरमच्छ के आसूं बहा रहे हैं। कितने लम्बे चौड़े आँसू बहा रहे है, रो रोकर, मैं तो समझता हूं कि मेरा रुमाल गीला हो गया है इनके आंसू पोछते पोंछते... (समय की घंटी) यह हालत है। मैं आपसे यह निवेदन करना चाहता हूं कि अगर मेरे मित्रों को मजदूरों से हमदर्दी है तो गेट पर आयें और गेट पर आकर मजदूरों का उत्साह बढ़ायें और जितना पैसा इनके पास है उससे मजदूरों की सहायता करें, उनके सहायता कोष में कुछ दें ताकि पता चले कि ये वाकई मजदूरों के हमदर्द है। यहां केवल जबानी जमा खर्च करने की कोशिश न करें।

श्री अश्विनी कुमार: आपका गेट का भाषण बहुत अच्छा रहा।

श्री लक्ष्मी नारायण: **

**Not recorded as ordered by the Chair.

1.00 P.M.

MR. DEPUTY CHAIRMAN; The Minister will now reply.

SHRI P. A. SANGMA; Mr. Deputy Chairman, Sir, I will be very, very brief in my reply. In my initial statement, I modified the statement which has already been circulated.. .

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, my name has been given.

MRi. DEPUTY CHAIRMAN; It has not reached here. I am sorry.

SHRl KALPNATH RAI (Uttar Pradesh): The Minister ig on his legs.

SHRI p. A. SANGMA: Sir, in my initial statement towards the end, I have made a slight modification.. . (Interruptions).

MR. DEPUTY CHAIRMAN: Just a moment.. .

SOME HON. MEMBERS: **

SHRI P. A. SANGMA: Sir, in my initial statement towards the end I made a little amendment to add that on the bas% of a final compromise formula suggested. I expected a settlement that could be reached at least in so far as the NTC mill is concerned. I haye a flash, Sir, when the House was discussing this matter that a memorandum of understanding between the NTC Mill management and the workers has been reached.

SHRI GURUDAS DAS GUPTA: Sir, I congratulate the Minister wholeheartedly for bringing the NTC out of the company *ot* the private sector.

SHRI P. A. SANGMA: Sir, my hon. friend questioned me as to what initiative I have taken in the matter. I expected, I thought that he know the Industrial Disputes Act.

SHRI NIRMAL CHATTERJEE (West Bengal); Something.

SHRI p. A. SANGMA: Very good. According to the Industrial Disputes Act, for the textile industry, the appropriate Government is the State Government. And in this matter, the appropriate Government i3 the Delhi Administration. Therefore, the Central Government has a very limited role. It so happened that Delhi is the capital of India and they have the opportunity to come and see the Labour Minister, they have the opportunity to meet the hon. Members of Parliament, and they have the opportunity to meet anybody they want. And in this context.. .

SHRI NIRMAL CHATTERJEE: Delhi is a State or a Union Territory?

SHRl P, A. SANGMA: Union Territory.

SHRI NIRMAL CHATTERJEE: Therefore, it is the responsibility of the Central Government.

SHRI P. A. SANGMA; Union Territory is also a Government. State includes even the Union Territory. Union Territory is also a Government. I am taking a legal position. But because our leaders in the Centre, particularly those Members of Parliament representing Delhi—Mr. Jagdish Tytler, Mr. H. K. L Bhagat, Mr. Laxmi Narain, and Mr. P. R-Kumaramangalam—have spoken to me, they met me along with the workers individually that I chose to intervene in the matter. And from 16th of June, we have spent ab much as HO hours in the Labour Ministry, trying to negotiate. So, we have not just kept quiet. We started the negotiation last night at 9 o'clock. It went up to 5 o'clock in the morning. I w% myself there.

AN HON. MEMBER: 5 o'clock in the morning?

SHRtt P. A SANGMA: Of course. My Labour Secretary was there, the whole Delhi Administration was there. We broke and we resumed the talk at 9 o'clock in the morning. And till the time that I left my office at 10.45, there was something in the offing that some settlement could be reached. That is why I hurriedly modified; my statement and I am happy to say that the settlement has been reached; memorandum of understanding has been signed between the management of the NTC Mill and the workers. I do not know whether I should read out the whole thing but I can say the main point is that according to the memorandum of understanding, the workers °* Ajudhiya Textile Mill will get an interim relief at the rate of Rs. 70 per month from 1st of January, 1986. Arrears will be paid in two instalments and they have agreed to call off the strike from tomorrow. Ag I said in the beginning—my friend has rightiy suggested—the debate should be concluded. I think it should be concluded now and my appeal to the private management ia that they should follow NTC mill and come to a settlement.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): In case they don't?

SHRI P. A. SANGMA; We shall see what we can do. I must also put on record my appreciation for the hard work done by Lieutenant Governor of Delhi, Labour Commissioner of Delhi and his staff, the Textiles Secretary, Chief Labour Commissioner and others, and the trade-union leaders, and NTC management and also the Textile Ministry. Somebody accused the Textile Secretary, whether hs was with Us this morning. They have taken interest and I put my deep appreciation for them on record, for the efforts they made to reach this settlement.

MR. DEPUTY CHAIRMAN: Whatever transpired between Mr. Gurudas Da^ Gupta and Mr. Laxmi Narain, was not regular and it shall not go

on record and shall not be published also.

Now, special mentions.

REFERENCE TO THE REPORTED RICH HASHISH HAUL FROM A FARM HOUSE IN DELHI

श्री शंकर सिंह वाघेला (गुजरात) : डिपुटी चेयरमेन, सर, मैं बहुत महत्व की बात आपके जरिए केन्द्रीय सरकार को कहना चाहता हूं। आजकल रोज प्रैस में आप पढ़ते हैं कि हशीश पकड़ी गई, चरस पकड़ी गई। गांजा, अफीम, चरस, सोना, इलेक्ट्रोनिक्स का सामान हर रोज लाखों रुपए का पकड़ा जाता है। भारत दुनिया का सबसे बड़ा केन्द्र, प्रिंसिपल डिस्ट्रीयूशन सेंटर बनने जा रहा है। दिल्ली भारत की ही नहीं, हशीश, अफीम, गांजा– इन सबकी राजधानी बनने जा रही है। केन्द्रीय सरकार को इसकी चिंता करनी चाहिए। आखिर यह सब क्यों हो रहा है। जिस देश की जवानी को कमजोर करना होता है उसके लिए इन्टरनेशनल एजेंसीज एक्टिव रहती है कि उस देश के स्टूडट्स चरस अफीम के आदी हो जाएं। वह कभी छूटती नहीं है। इसलिए जवानी को कमजोर करने के लिए अन्तर्राष्ट्रीय एजेंसी इसमें लगी हुई है। इसका भी ख्याल रखना चाहिए। इन्टेंशन क्या है ऐसा करने का। जवानी को कमजोर करके देश की आबादी को कमजोर करना, पैसा कमाना और स्पाइंग करना भी है। बड़े बड़े शहरों में जितने भी स्टूडेंट होस्टल हैं वे सेंटर बन जाते हैं। होस्टल में 90 परसट स्टूडेंट, चरस, अफीम गांजा के आदी हो जाते हैं। स्कूल के बच्चों को भी कड़ी में मिला कर दी जाती है। यह बहुत गम्भीर बात है और केन्द्रीय सरकार को इसकी चिन्ता करनी चाहिए। क्या हमारी सरकार ने इसका सर्वे कराया है कि कितने होस्टल्स में यह चलता है, विद्यार्थी जगत में कितनों पर इसका ज्यादा प्रभाव है? अगर सर्वे नहीं कराया है तो जरूर कराना चाहिए और देखना चाहिए कि भावी पीढ़ी कितनी कमजोर और किन व्यसनों की आदी होने जा रही है। यह आता कहां से है हमारे जो बार्डर के इलाके है— पाकिस्तान, नेपाल और बर्मा से और चीन से यह आता है। अकेले पाकिस्तान से ही 83 में हमारे यहां 98 के जी हिरोइन आती थी। 1985 में उस की माला और ज्यादा बढ़ गयी है। नेपाल से ट्रक के ट्रक आते हुए पकड़े जाते है और वहां से ट्रक भर भर कर गांजा यहां आता है और नैपाल का गांजा हाई क्वालिटी का होता है। थाइलैंड से यह माल बर्मा में आता है और वहां से भारत में आता है और इस तरह से भारत इस का एक बड़ा केन्द्र बनता जा रहा है। इस बात की हमारी सरकार को जांच करनी चाहिए। और पाकिस्तान नेपाल और बर्मा के बार्डर को सीज किया जाना चाहिए। हमारे जितने हवाई अड्डे हैं उन पर इंटर नेशनल स्मगलर्स यह माल लाते है और उस में यहां के ऐंटी सोशल एलीमेंट भी इंवाल्व होते हैं। उन पर कड़ी निगरानी रखी जानी चाहिए और हमारे बिजनेसमैन भी इस में मिले हुए होते हैं और वे मशीनों में इस हिरोइन को भर कर विदेशों में भेजते हैं। इंपोर्ट और एक्सपोर्ट करने वाले भी इस काम में लगे रहते है और मशीनों में ट्रकों में इस माल को वे बाहर भेजते है। हमारे कस्टम और एक्साइस की जितनी एजेंसीज हैं उनको इस बात की ओर विशेष ध्यान देना चाहिए। ऐंटी सोशल एलीमेंट और पुलिस इन के पीछे लगी रहती है लेकिन उन की मिली भगत से ही ला एड आर्डर का मामला खड़ा हो जाता है और उस में कई बार पुलिस और ऐंटी सोशल एलीमेंट मिले हुए रहते है और उन का धंधा होता है गांजा और चरस बेचना इस के लिए बंबई में ट्रेनिग सेंटर्स चल रहे है कि कैसे स्मगलिग की जाती है। उन का एक रिसर्च विंग भी है और उसमें लोगों को सिखाया जाता है कि 10 घंटे तक रेक्टम में कैसे यह चीज रखी जा सकती है इस की तालीम उन को वहां दी जाती है। तो बम्बई, मद्रास, कलकत्ता और दिल्ली में उन लोगों को ट्रेनिंग दी जाती है। इसके लिए हमारे यहां जो लोग पकड़े जाते हैं उनको कड़ी सजा दी जानी चाहिए और जो आफिसर जूझ कर उन को पकड़ते है उन को इनाम मिलना चाहिए।

REFERENCE To THE APPALLING CONDITIONS AT THE LNTEE-

श्री शान्ति त्यागी (उत्तर प्रदेश) : उपसभापति महोदय, मेरा स्पेशल मेंशन दिल्ली के अन्तर राज्यीय बस अड्डे के बारे में है जिसको अंग्रेजी में आई. एस. बी. टी.